

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NOS. 66 & 67 OF 2016  
APEAL NO. 74 OF 2016 & IA NO. 183 OF 2016  
APEAL NO. 75 OF 2016 & IA NO. 184 OF 2016**

**Dated: 25<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NOS. 66 & 67 OF 2016**

**In the matter of:**

**M/s Gill Acqua Hydro Power Generation Co. Pvt. Ltd. .... Appellant(s)  
Vs.  
Punjab State Power Corporation Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Gupta  
Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Sandeep Rajpurohit for R-1  
  
Mr. Aditya Grover  
Mr. Arjun Grover for R-2

Mr. Sakesh Kumar for R-3/PSERC

**APEAL NO. 74 OF 2016 & IA NO. 183 OF 2016  
APEAL NO. 75 OF 2016 & IA NO. 184 OF 2016**

**In the matter of:**

**Punjab State Power Corporation Ltd. .... Appellant(s)  
Vs.  
M/s Gill Acqua Hydro Power Generation Co. Pvt. Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Vishal Gupta  
Mr. Kumar Mihir for R-1

Mr. Arjun Grover for R-2

Mr. Sakesh Kumar for R-3/PSERC

**ORDER**

Learned counsel for Respondent No.2 states that reply has been filed.

Learned counsel for the Appellant seeks two weeks time to file rejoinder to the reply filed by Respondent No.2 if it so desires. He may file the same on or before 09.02.2017 after serving copy on the other side.

List these matters on **23.02.2017.**

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/vt